

High Court of Uttarakhand **At Nainital**

No. 39 UHC/Admin.B/XVI-56/2012

Dated- 03.09.2024

ADVERTISEMENT

Engagement of “Law Researcher” on Contractual Basis

Applications are invited from the eligible candidates for filling up of posts of Law Researchers in the establishment of **The High Court of Uttarakhand, Nainital** on **contractual basis** at monthly remuneration of ₹ **50,000/- only**.

1. Eligibility Criteria:

(i) Age and Nationality:

- The candidate should not be above 30 years as on the date of making application for Law Researcher (LR). This requirement may, in appropriate cases, be relaxed by the Chief Justice upon the request of the Hon’ble Judge concerned.
- The candidate must be a citizen of India.

(ii) Educational qualification:

- The candidate should be a graduate in law from a duly recognized law school/college/university/institute established by law in India and eligible for enrolment as an Advocate with the Bar Council of India.
- Final year students pursuing three/five year degree in law will also be eligible to apply subject to furnishing proof of acquiring the law qualification at the time of interview/before taking up the engagement as LR.
- The candidate must have a good working knowledge of computers.

2. Method of Selection:

- Selection shall be made on the basis of application form and personal Interview/Interaction. Only shortlisted candidates shall be called for Interview/Interaction as per the “*Scheme for Engagement of Law Researchers*”.

3. How to Apply:

- Format of application form can be viewed and downloaded from the Official Website of High Court of Uttarakhand, Nainital *i.e.* <https://highcourtofuttarakhand.gov.in/> .

- Candidates may submit scanned copy of duly filled application form in the prescribed format along with scanned copy of enclosures in a **single “pdf file”** (not exceeding 10 Mb) on the E-mail address of the High Court of Uttarakhand, Nainital i.e. highcourt-ua@nic.in mentioning the subject **“Application for Law Researcher” latest by 15.09.2024.**
 - Applicants are required to submit the duly filled application along with all requisite certificates through e-mail only and **not to submit** the duly filled application along with all requisite certificates by way of **physical mode.**
- 4.** The information regarding names of shortlisted candidates, schedule & venue of Interview will be announced later, on the Official Website of High Court of Uttarakhand, Nainital.
- 5.** Only shortlisted candidates shall be called for Interview individually through the Email addresses provided by them.
- 6.** Incomplete application not conforming to the aforesaid prescribed requirements shall be rejected and no further communication will be entertained in this regard.
- 7.** No TA/ DA shall be paid to the applicants for appearing in the interview.

Note: Appointment of Law Researcher (on contractual basis) shall be governed by the “Scheme for Engagement of Law Researcher in the High Court of Uttarakhand” (available on the official website of High Court of Uttarakhand).

BY ORDER OF HONOURABLE THE CHIEF JUSTICE

Sd/-
Registrar General
High Court of Uttarakhand at Nainital

HIGH COURT OF UTTARAKHAND AT NAINITAL
Application for the post of Law Researcher (On Contractual Basis)
(Through E-mail only)

1. Name of the applicant (in capital letters): _____
2. Father's/Husband's name: _____
3. Address for communication with Pin Code: _____

4. Date of Birth: Date.....Month.....Year.....
5. Sex (Male/Female/Transgender, please specify):
6. Age (on the date of Advt.)Year.....Month.....Day.....
7. Nationality: _____
8. (a) Mobile No.: _____
(b) Email ID: _____

9. Educational & Professional Qualifications

(Self Attested Copies of Certificates & marksheets are to be enclosed with this application):

Examination Passed	Name of Board/ University	Name of Institution /College	Year of passing	Percentage of marks obtained
High School				
Intermediate				
Law Graduation				
Post Graduation				

10. Special qualification, if any: _____

11. Working Experience (if any): _____

12. Whether presently studying in the 5th year of a 5 year Law Course or Final Year of a 3 year Law Course (Yes/No): _____

Declaration

It is hereby declared that the information furnished by me herein above is true to my personal knowledge and belief. It is also declared that neither Criminal case is pending against me nor I have ever been punished by any Court of law, nor am I involved in or related with any Criminal case for any offence involving moral turpitude.

Date: _____

Place: _____

Signature of Candidate